

to the various Ministries/Departments of the Government of India/Public Undertakings/Local Bodies/Delhi Municipal Corporation and the period of their deputation;

(b) which of these officers have got promotions in the borrowing Department, the post and pay attached thereto;

(c) whether while agreeing to their promotions and extension of tenure, his Ministry takes into account that the officers seniors to these persons in the various Services do not suffer in their promotions prospects for the reasons that they were not on deputation; and

(d) which of these officers have been given fresh tenure after getting promotions to the higher posts in the borrowing Departments and for which period?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Information in respect of officers of Indian Revenue Service (Income-tax) is being collected, and will be laid on the Table of the House

Information in respect of the officers of Indian Customs and Central Excise Service is furnished below.

(a) A list of officers of the Indian Customs and Central Excise Service, who are working in ex-cadre posts outside the Department of Revenue is laid on the Table of the Sabha. [Placed in Library. See No. LT-1246/77].

(b) Only two officers included in the list annexed have got promotion in the borrowing Departments. Their particulars are indicated below:

(1) Shri R. C. Misra was sent on deputation to the Department of Personnel as Joint Secretary on 14.10.1973, and has been appointed in the same department as Additional Secretary with effect from September, 1976. The pay attached to the post

of Additional Secretary is Ra. 3,000/- per month.

(2) Shri M. G. Mathur went on deputation to the Secretariat of the General Agreements on Tariffs and Trade, Geneva in August, 1964. No information is available regarding the pay attached to the post of Deputy Director General, General Agreements on Tariffs and Trade which is held by Shri Mathur at present.

(c) The selection of officers for deputation posts is made by the borrowing authority from the panel of suitable and willing officers, furnished by the Cadre Authority. The elevation of an officer on deputation to a higher post in the borrowing Department does not affect the promotion prospects of the other officers in the parent cadre. When the deputationist comes back to the parent cadre, he has to take his place with reference to his seniority position in the cadre without any regard to the promotions that may have been given to him in the borrowing Department.

(d) Shri M. G. Mathur has been given extension of tenure in the General Agreements on Tariffs and Trade up to 31-12-1980.

#### Recognition of Hyderabad Airport as a Customs Airport

2350. SHRI G. S. REDDI: Will the Minister of FINANCE be pleased to state:

(a) whether Hyderabad airport has been recognised as a customs airport for export of certain items; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). The airport at Hyderabad has been appointed as customs airport vide Notification No. 228/77-Customs dated 26th

October, 1977 for the purpose of loading of export goods specified below:—

- (i) Fresh vegetables
- (ii) Fresh fruits
- (iii) Processed foods
- (iv) Poultry and poultry products
- (v) Meat and meat products including live animals
- (vi) Leather and leather products
- (vii) Handlooms
- (viii) Readymade garments
- (ix) Handicrafts
- (x) Chemicals
- (xi) Engineering products
- (xii) Glass and glassware

#### Nationalisation of Syndicate Bank

2351. SHRI S. NANJESHA GO-WDA: Will the Minister of FINANCE be pleased to state:

(a) when was Syndicate Bank nationalised; the amount of compensation paid and to whom it was paid;

(b) who are all the Chairmen of Syndicate Bank after nationalisation; and

(c) whether the present Chairman of the Bank, Shri K. K. Pai is related to Mr. T. A. Pai, former Union Minister of Industries?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) On 19th July, 1969, the undertaking of the Syndicate Bank Ltd. was transferred and vested in the 'corresponding new bank', namely, Syndicate Bank under sections 3 and 4 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. In terms of section 6 of the Act, an amount of Rs. 360 lakhs was paid as compensation to the 'Syndicate Bank Limited';

(b) (i) Shri T. A. Pai, former Custodian of the bank.

(ii) Shri K. K. Pai, present Chairman and Managing Director.

(c) Yes, Sir.

#### Direct Boeing Service to Bhubaneswar from Delhi

2352. SHRI SARAT KAR:  
SHRI GANANATH PRADHAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the reasons why a direct Boeing service is not operated to Bhubaneswar from Delhi in spite of its urgency;

(b) the time by which it will be introduced; and

(c) why the present second flight has been cancelled causing harassment to a lot of passengers including V.I.Ps and tourists?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) and (b). On account of very low traffic potential, a direct Boeing service from Delhi to Bhubaneswar is not economically viable. Indian Airlines do not have any plan to introduce such a service in the near future.

(c) Service IC-271/272 (Calcutta-Bhubaneswar-Calcutta) operating four times in a week had to be suspended because one more F-27 aircraft had to be withdrawn for major inspection.

#### Tourist Lodges and Hotels in Orissa

2353. SHRI JENA BAIRAGI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the reasons why India Tourism Development Corporation is not taking serious interest in building more number of Tourist lodges and hotels to exploit the immense tourism potentiality of the Orissa State?